

**MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
(SAMAJIK NYAYA AUR ADHIKARITA MANTRALAYA)**

PART I

The following subjects which fall within List I of the Seventh Schedule to the Constitution of India:

1. Operation of Indo-US, Indo-UK, Indo-German, Indo-Swiss and Indo-Swedish Agreements for duty free receipt of donated relief supplies/goods and matters connected with the distribution of supplies coming thereunder.

PART II

The following subject which falls within List III of the Seventh Schedule to the Constitution of India (as regards legislation only):

2. Social Security and Social Insurance, save to the extent allotted to any other Department.

PART III

For the Union Territories, the following subject which falls within List II or List III of the Seventh Schedule to the Constitution of India, in so far as they exist in regard to such Territories:

3. Relief for the disabled and unemployable and measures relating to social security and social Insurance, save to the extent allotted to any other Department.

PART IV

GENERAL AND CONSEQUENTIAL:

4. Social Welfare: Social Welfare Planning, Project formulation, research, evaluation, statistics and training.
5. Conventions with other countries in matters relating to social defence and references from United Nations Organisation relating to prevention of crime and treatment of offenders.
6. Education, training, rehabilitation and welfare of the physically and mentally handicapped.
7. National Institute for the Physically Handicapped and Mentally Retarded.
8. Rehabilitation of the persons with disabilities and rehabilitation of the mentally ill.

9. National Centre for the Blind including the Central Braille Press, Dehradun, Training Centre for the Adult Deaf, and School for the partially deaf children, Hyderabad; Model School for Mentally Retarded Children, New Delhi and other national institutes.
10. Social and Moral Hygiene Programme.
11. Beggary.
12. Research, evaluation, training, exchange of information and technical guidance on all social defence matters.
13. All matters relating to alcoholism and substance (drug) abuse and rehabilitation of addicts/families.
14. Promotion of efforts including voluntary efforts to ensure the well being of the older persons.
15. All matters relating to prohibition.
16. Educational and social welfare aspects of drug addiction.
17. Charitable and religious endowments pertaining to subjects allocated to this Ministry.
18. Promotion and development of voluntary effort on subjects allocated to this Department.
19. National Institute of Social Defence.
20. Institute for the Physically Handicapped, New Delhi;
21. National Institute for the Orthopaedically Handicapped, Kolkata.
22. National Institute of Rehabilitation, Training and Research, Cuttack.
23. National Institute for the Mentally Handicapped, Secunderabad.
24. Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai.
25. National Institute for the Visually Handicapped, Dehradun.
26. National Handicapped Finance and Development Corporation, Faridabad.

27. Artificial Limbs Manufacturing Corporation of India, Kanpur.
28. The Rehabilitation Council of India Act, 1992 (34 of 1992) and Rehabilitation Council constituted thereunder.

29. The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (01 of 1996).
30. The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 (44 of 1999).
31. Chief Commissioner for Disabilities.
32. Scheduled Castes and other Backward Classes including scholarships to students belonging to such Castes and Classes.
33. National Commission for Scheduled Castes.
34. Development of Scheduled Castes and other Backward Classes.

NOTE: The Ministry of Social Justice and Empowerment will be the nodal Ministry for overall policy, planning and coordination of programmes of development of Scheduled Castes and Other Backward Classes. In regard to sectoral programmes and schemes of development pertaining to these communities, policy, planning, monitoring, evaluation, etc. as also their coordination will be the responsibility of the concerned Central Ministries, State Governments and Union Territory Administrations. Each Central Ministry and Department will be the nodal Ministry or Department concerning its sector.

35. Reports of the Commission to Investigate into the conditions of Backward Classes.
36. National Commission for Safai Karamcharis and all matters pertaining thereto.
37. Implementation of the Protection of Civil Rights Act, 1955, and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, excluding the administration of criminal justice in regard to offences in so far as they relate to Scheduled Castes.